## GOVERNMENT OF MANIPUR DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS (PERSONNEL DIVISION)

## NOTIFICATION Imphal, the 18<sup>th</sup> September, 2024

No. RRDP- 23/2/2024-DP-DP: In exercise of the powers conferred by the proviso to Article 309 read with Article 234 of the Constitution of India, the Governor of Manipur is, in consultation with the High Court of Manipur and the Manipur Public Service Commission, pleased to make the following rules further to amend the Manipur Judicial Service Rules, 2005, namely:-

- 1. **Short title and commencement**:- (1) These rules may be called the Manipur Judicial Service (Eleventh Amendment) Rules, 2024.
  - (2) These rules shall come into force on the date of publication in the official gazette of Manipur.
- 2. **Amendment of Rule 16 (6) of the MJS Rule, 2005**: Rule 16 (6) of the Principal Rules may be substituted by the following:
  - "(6) (i) The Judicial Officers shall be granted three advance increments for acquiring higher qualification i.e. post graduation in law and one more advance increment if he/she acquires Doctorate in Law.
    - (ii) The advance increments once granted for post-graduation degree or Doctorate in law shall not be again granted if, in future, the officer acquires post graduate or Doctorate degree in any other subject.
    - (iii) The advance increments shall be available to the officer who had acquired the post-graduation degree or Doctorate either before recruitment or at any time subsequent thereto while in service.
    - (iv) The advance increments shall be granted from the date of initial recruitment, if the officer has already acquired the post-graduation degree or Doctorate and from the date of acquiring the post-graduation or Doctorate degree, if acquired after joining the service.
    - (v) The advance increments shall be made available to the officers if the higher qualification has been acquired either through regular studies (full time or part time) or through distant learning programmes.
  - (vi) The benefits of advance increments shall be extended at the ACP stage (ACP I or II) and when the Officer is promoted from Civil Jugde (Jr.Div.) to Civil Judge (Sr. Div.) and from Civil Judge (Sr. Div.) to District Judge cadre.

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- (vii) The advance increments shall be available in the District Judge Cadre from District Judge (Entry Level) to District Judge (Selection Grade) and from District Judge (Selection Grade) to District Judge (Super Time Scale).
- (viii) The Advance increments for all practical purposes shall be part of salary and Dearness Allowance shall be available on the same.
- 3. These Rules shall come into force with effect from the date of publication in the Manipur Gazette.

By orders & in the name of the Governor,

(Bidyarani Ayekpam)

Joint Secretary to Government Manipur.

## Copy:

- 1. Secretary to Chief Minister, Manipur.
- 2. Staff Officer to Chief Secretary, Government of Manipur.
- 3. Commissioner (Law), Government of Manipur.
- 4. Secretary, Manipur Public Service Commission, Manipur.
- 5. Registrar (Judicial), High Court of Manipur, Mantripukhri, Imphal.
- 6. Director of Printing & Stationery, Manipur with 20(twenty) spare copies for publication in the Manipur Extra-ordinary Gazette. He/She is requested to send 15 copies of the said Rules to this Department.
- 7. Deputy Secretary (GAD/DDO), Government of Manipur.
- 8. Deputy Secretary (PIC), Government of Manipur.
- 9. Guard File/Notification Book.